

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1880
ANSWERED ON:31.07.2015
Contractual Professors in Medical Colleges
Muddahanumegowda Shri S.P.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has taken cognizance of the medical educational institutions being run on contractual basis in some States/UTs of the country, and if so, the details thereof, State/UT-wise;
- (b) whether medical education is being imparted by temporary professors in these colleges, and if so, the details thereof;
- (c) whether there has been no recruitment of teachers/professors in these medical colleges for a long time;
- (d) if so, the details thereof and the States/UTs where medical education is being imparted by the temporary faculty; and
- (e) the steps being taken by the Government to keep a vigil on such medical colleges and take action against them?

Answer

(a) to (e): As per the IMC Act, 1956 & Regulations framed thereunder, all the teaching faculty should be full time only. The same is verified at the time of assessment by MCI. The temporary faculty is not counted as a teaching faculty at the time of assessment and recommendations for approval/disapproval are made by the Council accordingly.